

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION No.1035/2002

THURSDAY, THIS THE 12TH DAY OF SEPTEMBER, 2002

HON'BLE MS. MEERA CHHIBBER .. MEMBER (J)

Smt. Tejinder Varshney,
W/o Sri K.K. Varshney,
Working as Programme Executive,
All India Radio, Allahabad.
E/o 67(68-A/2) Stanley Road,
Mumfordganj, Allahabad.

.. Applicant

(By Advocate Shri V.K. Goel)

Versus

1. Union of India, through Secretary,
Ministry of Information & Broadcasting,
New Delhi.
2. The Director General,
All India Radio,
Parliament Street,
New Delhi.
3. Station Director,
All India Radio,
Allahabad.

.. Respondents

(By Advocate Shri G.R. Gupta)

O R D E R

By this O.A., the applicant has challenged the transfer order dated 21.08.2002, by which she has been transferred from A.I.R., Allahabad to A.I.R., Ambikapur. It is stated by the applicant that she was earlier ^{also} warned of transfer by order dated 28.12.2001 (page 21). However, when she gave a representation setting out the reasons to cancel her transfer in view of the fact that she was doing her D.Phil in Hindi from University of Allahabad,

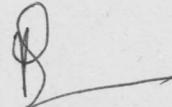
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daughter was to appear in CBSE Board and her husband was physically handicapped apart from being a Cancer patient (page 24), the respondents have cancelled her transfer by order dated 23.1.2002 (page 25).

2. She has submitted that no subsequent event has taken place after the cancellation of her first transfer order calling for a second transfer order within a span of 6-8 months as the circumstances still continued to be the same.

3. Shri G.R. Gupta, counsel for the respondents has opposed the O.A. on the ground that the applicant has not made any representation to the Department before filing this O.A. I think there is some substance in what he says. Therefore, in my considered view, the ends of justice would be met if the applicant is directed to give a representation to the respondents giving out all the reasons and grounds for cancellation of her transfer order or to transfer her husband to the same station where she is being posted. The said representation shall be given within a period of one week from the date of receipt of a copy of this order, and the respondents shall consider the same and pass a detailed and reasoned order within a period of three weeks from the date of receipt of the representation. Till such exercise is completed, since the applicant has made a specific averment in para 9 of the O.A. that she has still not been relieved from the post of Programme Executive at Allahabad, the applicant shall be allowed to continue at the same place.

4. With the above directions, the O.A. is finally disposed of.


MEMBER (J)